

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. 1

EXCISE APPEAL NO. 53835 OF 2018

(Arising out of Order-in-Appeal No. 947(CRM)CE/JDR/2018 dated 27.08.2018 passed by the Commissioner (Appeals), Central Excise & Central Goods & Service Tax, Jodhpur)

M/s Mount Lake Breweries Pvt. Ltd.

Appellant

51-52, Maharanapratap Colony, B-Block,
Hiran Magri, Sector-13, Udaipur (Raj.)-313001.

Versus

**The Commissioner, Central Goods And
Service Tax, Udaipur**

Respondent

142-B, Hiran Magri,
Sector-11, Udaipur (Raj.)-313001.

Appearance

Ms. Kainaat, Advocate - for the Appellant
Shri O.P. Bisht, Authroised Representative for the Respondent

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing/Order: 30.11.2022

Final Order No. 51127/2022

Justice Dilip Gupta:

A certificate in Form-IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal therefore, stands dismissed as withdrawn.

(Dictated & Pronounced in open Court)

(Justice Dilip Gupta)
President

(P.V. Subba Rao)
Member (Technical)

RM

